CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri G.S. Rajamani, Member
- 3. Shri K.N. Sinha, Member

Petition No. 38/2002

In the matter of

Petition for approval of tariff for Rihand Transmission System in Northern Region for the period 1.4.2001 to 31.3.2004

And	in the matter of	
Power Grid Corporation of India Ltd.		 Petitioner
	Vs	
1.	Rajasthan Rajya Vidyut Prasaran Nigam Ltd	
2.	Himachal Pradesh State Electricity Board	
3.	Punjab State Electricity Board	
4.	Haryana Vidyut Prasaran Nigam Ltd.,	
5.	Power Development Department, J&K	
6.	Uttar Pradesh Power Corporation Ltd	
7.	Delhi Vidyut Board	
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- 8. Chandigarh Administration, Chandigarh
- 9. Uttaranchal Power Corporation Ltd ... Respondents

ORDER

This petition was heard on 13.12.2002. We were in the process of finalising the tariff order. In order to seek certain clarifications on financial issues in respect of assets covered by the present petition, the matter was discussed by the staff of the Commission with the officials of the petitioner company on 26.6.2003. After the discussions, the petitioner has submitted a letter dated 2.7.2003 wherein, it has been stated that the Central Government had notified the transmission tariff for Agra Reactor as a part of Rihand Transmission Line vide notification dated 14.5.1999 and the tariff for these assets has also been claimed in the present petition. It is further stated that FERV claimed on unserviced outstanding IBRD loan utilised for Agra Reactor was not considered while filing the petition. In the

said letter dated 2.7.2003, the petitioner has furnished FERV for these assets calculated based on exchange rate difference from 1.6.1997 to 31.3.2001 in case of Agra Reactor for the loans outstanding as on 31.3.2001. As a result of the information now furnished, the petitioner has revised the additional FERV capitalised by (+) Rs.173,22,320/- and has requested that this additional capitalised FERV may be considered for approval of tariff in the present petition.

2. The petitioner cannot be allowed benefit of additional capitalised FERV as prayed for in the letter dated 2.7.2003, as the respondents have no notice of the additional claim put forth by the petitioner. We consider it appropriate that a formal application praying for amendment of the petition may be filed on behalf of the petitioner in accordance with the proper procedure, if it claims the benefit of additional FERV as stated in the said letter dated 2.7.2003. Accordingly, we grant liberty to the petitioner to file an appropriate application for amendment latest by 25.8.2003, with advance copy to the respondents who may file their replies by 10.9.2003 with a copy to the petitioner. The petitioner may file its rejoinder, if so advised, by 20.9.2003. In case no application for amendment is filed in accordance with liberty given, no further opportunity for the purpose shall be granted.

3. List this petition on 23rd September 2003.

Sd/-	Sd/-	
(K.N. SINHA)	(G.S. RAJAMANI)	
MEMBER	MEMBER	

Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 31st July 2003